

ACT No. VII OF 1879.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 9th May, 1879).

An Act to provide for the temporary appointment in the Panjáb of an Additional Financial Commissioner.

WHEREAS it is expedient to provide temporarily for the appointment of an Additional Financial Commissioner to assist the Financial Commissioner of the Panjáb; It is hereby enacted as follows:—

Preamble.

1. This Act may be called "The Panjáb Additional Financial Commissioner's Act, 1879:"

Short title.

And it shall come into force at once.

Commencement.

2. The Lieutenant-Governor of the Panjáb may, from time to time, with the previous sanction of the Governor General in Council, appoint such person as the said Lieutenant-Governor thinks fit to be an Additional Financial Commissioner.

Appointment of Additional Financial Commissioner.

Every person so appointed shall hold his office during the pleasure of the Governor General in Council:

Provided that no such person shall be so appointed or continue in office after the thirtieth day of September, 1879.

3. Every Additional Financial Commissioner, appointed under section 2, shall hold his sittings at such place in the Panjáb as the said Lieutenant-Governor from time to time directs, and shall dispose of such revenue, judicial and other business, now or hereafter pending before the Financial Commissioner of the Panjáb, under any enactment for the time being in force, as the said Financial Commissioner may, from time

Business transferred by Financial Commissioner to be disposed of by Additional Financial Commissioner.

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time to time, transfer to him for that purpose, and, in the disposal of such business, shall follow the same procedure and exercise the same powers as would be followed and exercised by the said Financial Commissioner in like cases.

Power to
withdraw
cases so trans-
ferred.

The said Financial Commissioner may at any time withdraw and himself dispose of any business transferred to the Additional Financial Commissioner under this section and not disposed of by him.